



TAMIL NADU LEGISLATIVE ASSEMBLY

SIXTH ASSEMBLY

FIRST SESSION - FIRST MEETING (4th July to 15th July 1977)

RESUME

**GOVERNMENT OF TAMIL NADU
1977**

**Legislative Assembly Department
Fort St. George, Madras-9.**

THE TAMIL NADU LEGISLATIVE ASSEMBLY

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**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE
ASSEMBLY FROM 4TH TO 15TH JULY, 1977**

The Sixth Tamil Nadu Legislative Assembly was constituted on 30th June, 1977 after the General Elections and after the revocation of President's Rule in Tamil Nadu and its first meeting of the First Session commenced on 4th July, 1977. The House adjourned on 15th July, 1977 to meet again on 23rd July, 1977.

I. SITTINGS OF THE ASSEMBLY

The Legislative Assembly met for nine days during the period from 4th July to 15th July, 1977 and in terms of hours it sat for 37 hours and 35 minutes.

II. SWEARING IN OF MEMBERS

Thiru P.K. Mookiah Thevar, Member Legislative Assembly representing Usilampatti Constituency was appointed as the Speaker Pro-tem by the Governor, in exercise of the powers conferred by Article 188 of the Constitution of India, before whom Oath or Affirmation be made by Members of the Legislative Assembly under the said Article. He made and subscribed his Oath in the name of God, in Tamil before the Governor on 1st July, 1977 at Raj Bhavan, Guindy, Madras.

On the 4th July, 1977, 230 Members made and subscribed their Oath or Affirmation before the Speaker Pro-tem. Of these, 185 Members solemnly affirmed their allegiance to the Constitution and 45 Members were sworn in the name of God. 228 Members took their Oath or made Affirmation in Tamil and two Members in English.

The following Members made and subscribed the Oath or Affirmation in the Chamber of Honourable Speaker on the dates noted against each:--

1. Thiru C. Arumugam	..	Made Affirmation in Tamil	..	5th July, 1977
2. Thiru T.R. Rajaram Reddy	..	Made and subscribed	..	7th July, 1977
		Oath in Tamil		
3. Thiru D.Ramaswamy	..	Made and subscribed	..	7th July, 1977
		Oath in Tamil		

III. ELECTION OF SEPEAKER AND DEPUTY SPEAKER

The Elections of speaker and Deputy Speaker were held on 6th July 1977..

On 6th July 1977, the Speaker Pro-tem read out to the Assembly the name of Member who had been validly nominated for the office of Speaker together with those of his proposer and seconder.

<i>Member nominated.</i>	<i>Proposer.</i>	<i>Secunder.</i>
1. Thiru Munu Adhi	Hon. Thiru M. G. Ramachandran.	Hon. Thiru K. Manoharan.
2. Thiru Munu Adhi	Thiru R. Margabandu	Thiru P. Chandran.

As only two nominations were received in favour of Thiru Munu Adhi, the Speaker Pro-tem declared Thiru Munu Adhi as having been unanimously elected as Speaker.

The Hon. Speaker conducted the election of Deputy Speaker. The Speaker read out to the Assembly the name of Member who had been validly nominated for the office of Deputy Speaker together with those of his proposer and seconder.

<i>Member nominated.</i>	<i>Proposer.</i>	<i>Secunder.</i>
1. Thiru S. Thirunavukkarasu.	Hon. Thiru K. Kalimuthu	Hon. Thiru P. Soundarapandian.
2. Thiru S. Thirunavukkarasu	Thiru Pandian	Thiru K. M. Abdul Razak.

As only two nominations were received in favour of Thiru S. Thirunavukkarasu, the Speaker declared Thiru S. Thirunavukkarasu as having been unanimously elected as Deputy Speaker.

IV. CONDOLENCE RESOLUTIONS.

On 6th July 1977, Hon. Thiru K. Manoharan, Minister for Finance, moved the following two resolutions first and the third resolution separately:-

- (1) This House expresses its profound grief at the sad demise on 7th October 1976 of Thiru P. Chandra Reddy, former Chief Justice of Tamil Nadu, Andhra Pradesh High Courts and former Acting Governor of Tamil Nadu.

This House conveys its deep sympathy and condolences to his bereaved family.

- (2) This House expresses its profound grief at the sad demise on 1st June 1977 of Thiru M. Rathnaswamy, former Member of the Tamil Nadu Legislative Council from 1921-26 and its President from 1925-26 and former Member of Rajya Sabha from 1962-74.

This House conveys its deep sympathy and condolences to his bereaved family.

- (3) This House expresses its profound grief at the sad demise of Thiru Fakhruddin Ali Ahmed, President of India on 11th February 1977. In his death the country has lost a staunch freedom fighter, a great Parliamentarian, educationalist and statesman. The best tribute we can pay to his memory will be to rededicate ourselves to the noble ideals for which the great Thiru Fakhruddin Ali Ahmed stood viz., high sense of patriotism, national unity and service to humanity.

This House conveys its deep sympathy and sincere condolences to his spouse and the other members of his bereaved family.

The above three resolutions were passed nem con and the House stood in silence for two minutes as a mark of respect to the deceased.

II. On 9th July 1977, Hon. Thiru K. Manoharan, Minister for Finance moved the following condolence Resolution:-

“This House expresses its profound grief at the tragic demise in an air crash on 12th October 1976 of Thiru R. Ponnappa Nadar former Member of the Tamil Nadu Legislative Assembly from Kanyakumari District, representing the Killiyur Constituency from 1962-67 and the Vilavancode Constituency from 1967-76 and the Leader of the Organisation Congress Party in the House.

This House conveys its deep sympathy and condolences to his bereaved family.”

The above resolution was passed nem con and the House stood in silence for two minutes as a mark of respect to the deceased.

V. OBITUARY REFERENCES

On 9th July 1977, Hon. Speaker announced to the House the demise of the following persons on the dates noted against each:-

- (1) Thiru V. S. Arunachalam, former M.L.A. – 21st November 1975.
- (2) Thiru P.S. Ellapan, former M.L.A.-25th November 1975.
- (3) Thiru P. Ponnambala Gounder, former M.L.A.-25th February 1976.
- (4) Thiru V. S. Sivaprakasam, former M.L.A.-28th March 1976.
- (5) Thiru A. Raja Gounder, former M.L.A.-31st March 1976.
- (6) Thiru N. V. Chockalinga Ambalam, former M.L.A.- 26th May 1976.
- (7) Thiru M.R. Kannan, former M.L.A.-15th June 1976.
- (8) Thiru M.P. Sarathy, former M.L.A.-19th June 1976.
- (9) Thiru A. V.P. Periyavala Guruva Reddiar, former M.L.A.-9th July 1976.
- (10) Thiru M.P. Damodharan, former M.L.A.-13th July 1976.
- (11) Thiru A. Mariappan, former M.L.A.-18th July 1976.
- (12) Thiru T. Nagi Reddy, former M.L.A.-28th July 1976.
- (13) Thirumathi A. Soares, former nominated Member-28th July 1976.
- (14) Thiru S. Ramalingam, former M.L.A.-11th September 1976.
- (15) Thiru K. Ramakrishnan, former M.L.A.-18th September 1976.
- (16) Thiru G. Sivaperumal, former M.L.A.-13th February 1977.
- (17) Thirumathi Lakshmiammal Bharathi, former M.L.A- 1st March 1977.
- (18) Thiru K.P. Gopalan, former M.L.A.- 20th April 1977.
- (19) Thiru G. Rajamannar, former M.L.A. -20th April 1977.
- (20) Thiru V.K. Rajah Pillai, former M.L.A. – 18th June 1977.
- (21) Thiru D. Dasarathan, former M.L.A. – 26th June 1977.
- (22) Thiru S. Lakshmana Gounder, former M.L.A. –
- (23) Thiru K.V. Subbiah, former Minister- 30th October 1976.

The House stood in silence for two minutes as a mark of respect to the deceased.

VI. GOVERNOR'S ADDRESS

Thiru Prabhu Das Patwari, Governor of Tamil Nadu, addressed the Members of both the Houses of the Legislature assembled together in the Legislative Assembly Chamber, Fort St. George, Madras at 10 a.m. on Thursday, the 7th July 1977.

The discussion on the Governor's Address took place in the Assembly for six days on 8th, 11th, 12th, 13th, 14th and 15th July 1977. Ninety-four Members took part in the discussion. The Hon. Chief Minister replied to the Debate. Thiru S.R. Eratha moved the Motion of Thanks to the Governor's Address and Thiru Durai Govindarajan seconded. The amendments were moved to the Motion of Thanks on 11th and 12th July 1977 and they were by leave of the House, withdrawn.

The Motion of Thanks to the Governor's Address was adopted on 15th July, 1977.

VII. PANEL OF CHAIRMEN

On 13th July 1977, Hon. Speaker announced the following Panel of Chairmen for the First Session of the Sixth Tamil Nadu Legislative Assembly:-

- (1) Thiru Pannai Sethuraman.
- (2) Thiru R. Muthiah.
- (3) Thiru S.J. Sadiq Pasha.
- (4) Thiru K.K. Muthiah.

VIII. QUESTIONS

One short Notice question was answered on the floor of the House on 15th July 1977.

IX. STATEMENT MADE BY HON. MINISTER

On 11th July 1977, Hon. Thiru M.G. Ramachandran, Chief Minister made a statement under Rule 82 of the Tamil Nadu Legislative Assembly Rules in regard to his discussion on 10th July, 1977 with the Hon. Chief Minister of Karnataka on the Cauvery Waters.

On 12th July 1977, The Hon. Chief Minister announced the proposal to unveil the portrait of the great leader Thiru K. Kamaraj in the Assembly Chamber by the Hon. Thiru N. Sanjeeva Reddy, Speaker of the Lok Sabha.

X. ADJOURNMENT MOTIONS

The following notices of motions for adjournment of the business of the House were brought before the House and Hon. Speaker withheld his consent to raise the same after hearing both the members and Hon. Ministers concerned:-

<i>Serial number and date.</i> (1)	<i>Name of members.</i> (2)	<i>Subject.</i> (3)
1. 9 th July, 1977	Thiruvallargal S. Alagarwamy, O. Subramaniam and K. Suppu.	Police firing in Red Hills.
2. 9 th July, 1977	Thiruvallargal N. Ramachandran and K. Suppu.	Students unrest in various parts in Tamil Nadu.
3. 9 th July, 1977	Thiruvallargal S.J. Sadiq Pasha and K. Suppu.	Opening of closed Mills in Coimbatore District.
4. 9 th July, 1977	Thiru. M. Ambigapathy	Closure of mills in Coimbatore.
5. 11 th July, 1977	Thiruvallargal O. Subramaniam, Durai Murugan and M.A. Latheef.	Closure of the New College, Madras.
6. 13 th July, 1977	Thiru. M. Ambigapathy	Closure of Sarafoji College in Thanjavur.
7. 13 th July, 1977	Thiru. Durai Murugan	Non-payment of Salaries to the teaching staff of the Pachaiyappa's College, Kancheepuram.
8. 13 th July, 1977	Thiru. K. Suppu	Case filed against Thiru T.S. Latchumanan, Former M.P. and the tension prevailing in Thirumudivakkam village.
9. 14 th July, 1977	Thiruvallargal R. Umanath and V.K. Kothandaraman.	Handcuffing of Thiru C. Govindarajan, M.L.A. when he was taken into custody at Vadalur on 27 th June 1977.

<i>Serial number and date.</i> (1)	<i>Name of members.</i> (2)	<i>Subject.</i> (3)
10. 14 th July, 1977	Thiruvallargal, A. Rahmankhan, K. Suppu and M.A. Latheef.	Labour unrest in the Estates in Kerala border (Gajanaparai Rajakkadu, etc.)
11. 14 th July, 1977	Thiruvallargal C. Govindarajan, K. Suppu N. Sundararaj, A.R. Marimuthu, M. Ambigapathy and J. James.	Death of Iruban in New Washermanpet Police Station on 9 th July 1977.

XI. STATEMENTS UNDER RULE 41 OF THE ASSEMBLY RULES.

Seven statements were made on the floor of the House by the Hon. Ministers under Rule 41 of the Assembly Rules on the following matters of urgent public importance.

<i>Serial number and date</i> (1)	<i>Name of member who called the attention of the Minister.</i> (2)	<i>Minister who made the statement.</i> (3)	<i>Subject.</i> (4)
1. 12 th July, 1977	Thiruvallargal K. Suppu and K. Ramani.	Hon. Thiru S. Raghavanandam, Minister for Labour	The serious situation arising out of arrest of workers following the picketing before the collectorate at Coimbatore in connection with closure of Lotus Mills, Tamilnadu Spinning Mills, Prakasa Mills and Kannapatti Padma Mills in Coimbatore district.
2. 14 th July, 1977.	Thiru Durai Murugan.	Hon. Thiru M.G. Ramachandran, Chief Minister.	Alleged scare among the people of Madras City due to spreading of Cholera and the need for taking immediate preventive measures to arrest the spread of the said disease.

<i>Serial number and date</i>	<i>Name of member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)
3. 15 th July, 1977.	Thiru K. Suppu	Hon. Thiru K. Manoharan, Minister for Finance.	The Assurance given by the Governor of Tamil Nadu for the appointment of the Third Pay Commission for the Government Servants.
4. 15 th July, 1977.	Thiru M. Manimaran.	Hon. Thiru S. Ramachandran, Minister for Public Works.	The prevailing difference in the rate of penalty charges collected by the Electricity Board while giving electricity reconnection wherever disconnection takes place due to default in payment of energy consumption charges and the necessity of fixing an even and proper penalty rate.
5. 15 th July, 1977.	Thiru R. Athisamy.	Hon. Thiru S. Ramachandran, Minister for Public works.	The serious situation arising out of the lack of adequate water in the canals of the Kothayar Irrigation system in Kanyakumari district resulting in the withering of crops and hardship to the farmers.
6. 15 th July, 1977.	Thiruvallargal N. Kittappa and M. Ambigapathy.	Hon. Thiru C. Ponnaiyan, Minister for Transport.	The bus accident near Mayuram.
7. 15 th July, 1977.	Thiru K. Suppu .	Hon. Thiru S. Raghavanandam, Minister for Labour.	Serious situation arising out of the indefinite fast under taken by the leaders of the Trade Union of T.I. Diamond Chain at Ambattur demanding the reinstatement of 21 workers victimized during Emergency.

XII. LEGISLATIVE BUSINESS

The Tamil Nadu Debt Relief Laws (Second Amendment) Bill, 1977 (L.A. Bill No. 1 of 1977) which was introduced on 8th July 1977 was considered and passed on 9th July, 1977.

The following Bills were introduced in the Assembly on the dates noted against each:-

<i>Serial number and name of the Bill.</i>	<i>Date of introduction in the Assembly.</i>
1. The Tamil Nadu Municipal Councils (Appointment of Special Officers) Amendment Bill, 1977 (L.A. Bill No. 2 of 1977)	14th July 1977.
2. The Coimbatore Municipal Council (Appointment of Special Officers) Amendment Bill, 1977 (L.A. Bill No. 3 of 1977)	14th July 1977.
3. The Tamil Nadu Panchayats (Extension of Term of office) Amendment Bill, 1977 (L.A. Bill No. 4 of 1977)	15th July 1977.

XIII. GOVERNMENT RESOLUTION

On 9th July 1977, Hon. Thiru G.R. Edmund, Minister for Food and Co-operation moved the following resolution:-

"WHEREAS the Government of Tamil Nadu have guaranteed the repayment in respect of Central Co-operative Banks and the Tamil Nadu State Co-operative Bank, the maximum limit of Short-Term Credit, Medium-Term Credit and Medium Term Conversion to the extent of Rs. 6,115.00 lakhs in G.O. Ms. No. 341, Co-operation, dated 26th May 1977.

And WHEREAS it is considered necessary to increase the maximum guarantee limit in respect of Central Co-operative Banks and the Tamil Nadu State Co-operative Bank to the extent of Rs. 8,040.00 lakhs.

The Tamil Nadu Legislative Assembly resolves to increase the limit of guarantee in respect of Central Co-operative Banks and the Tamil Nadu State Co-operative Bank to the extent of Rs. 8,040,00 lakhs, as required under section 73-D of the Tamil Nadu Co-operative Societies Act, 1961 (Tamil Nadu Act 53 of 1961).

Eight members took part in the discussion and the Hon. Minister for Food and Co-operation replied thereto.

The Resolution was put and carried.

XIV. GOVERNMENT MOTION.

On 15th July 1977, Hon. Thiru K. Manoharan, Minister for Finance moved a motion in regard to the suspension of rule 41 (3) of the Assembly Rules for that day.

The motion was put and carried.

XV. PRIVILEGE MATTER.

On 9th July 1977, the Hon. Speaker referred to a matter of Privilege given notice of by Thiru K. Suppu, M.L.A. in regard to a news item in the daily 'Anna', dated 6th July 1977 and withheld his consent for raising the matter in the House.

On 13th July 1977, Hon. Speaker reserved his rulings on the following matters of privileges:-

(i) Matter of Privilege given notice of by Thiru M.A. Latheef, in regard to the alleged unfair comments made in the editorial of the 'Mail', dated 7th July 1977.

(ii) Matter of Privilege given notice of by Thiru S.R. Eratha, in regard to alleged wilful omission of certain proceedings of the Assembly on 4th July 1977 in the 'Murasoli' dated 10th July, 1977.

(iii) Matter of Privilege given notice of by Thiru R. Umanath, in regard to distorted publication of the proceedings of the House in not reporting the speeches of certain members.

(iv) Matter of Privilege given notice of by Thiru K. Suppu, in regard to the statements alleged to have been made by the Hon. Minister for Local Administration in Madurai on 9th July 1977 instead of making the same in the Assembly as both the Houses were in Session.

XVI. CONSTITUTION OF COMMITTEE.

The Business Advisory Committee was Constituted for the year 1977-78 and the names of members of the Committee are given below:-

- (1) Hon. Speaker.
- (2) Hon. Chief Minister.
- (3) Hon. Leader of the House.
- (4) Hon. Minister for Public Works.
- (5) Thiru M. Karunanidhi.
- (6) Hon. Deputy Speaker.
- (7) Thiru K. Anbazhagan.
- (8) Thiru A. R. Marimuthu.
- (9) Thiru N. Sankariah.
- (10) Thiru J. James.
- (11) Thiru S. Alagarwamy.
- (12) Thiru R. Margabandu.
- (13) Thiru K. Kandasamy.
- (14) Thiru M. A. Latheef.
- (15) Thiru P.K. Mookiah Thevar.
- (16) Thiru Durai Govindarajan.
- (17) Thiru D. Ramaswamy.

XVII. PAPERS PLACED ON THE TABLE OF THE HOUSE

During the period, 14 papers were placed on the table of the House, details of which are given below:-

A. Statutory Rules and orders	8
B. Reports, Notification and other papers ..	6

	14

G.M. ALAGARSWAMY,
Secretary

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